

ELAYA PERUMAL COMMITTEE ON UNTOUCHABILITY

*299. **SHRI CHITTA BASU** : Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the answer to Unstarred Question No. 410 given in the Rajya Sabha on the 28th July, 1969 and state :

(a) what are the recommendations of Elaya Perumal Committee on untouchability;

(b) whether the examination of the recommendations has since been completed; and

(c) if not, the time likely to be required therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : (a) to (c) The main recommendation of the Committee on untouchability relates to the amendments of the provisions of Untouchability (Offences) Act, 1955 to provide for enhanced punishments and for making the offences non-compoundable. The Department of Social Welfare is in general agreement with the rationale behind this recommendation. A Bill to this effect has been prepared and is being processed in consultation with the Ministry of Home Affairs and the Ministry of Law.

As regards the other recommendations the State Government/Union Territories have been asked to give their comments, and their replies are awaited.

LICENCES FOR INDUSTRIES

*300. **SHRI R. P. KHAITAN** :
SHRI KRISHANKANT :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number of persons who were given licences for the setting up of industries during 1967, 1968 and 1969;

(b) the number of persons out of them who have set up industries so far; and

(c) the names of industries for which it is not necessary now to get licences?

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THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) The number of licences granted under the Industries (Development and Regulation) Act, 1951, and "letters-of-intent" issued for the establishment of new industrial undertakings during 1967, 1968 and 1969 (upto 30th September) is as follows :

Year	No. of Licences issued	No. of letters-of-intent issued.
1967	59	66
1968	35	42
1969 (upto 30-9-69)	27	99
TOTAL	121	207

(b) There is an inevitable time-lag between the issue of a licence and the actual commencement of production which, in many cases, takes two years or more. It is, therefore, too early to indicate precisely the number of licences, out of those issued during the last two years, which have gone into production. The Government, however, keep a watch over the progress of implementation of licences through half-yearly progress return which the licensees are required to submit until the undertaking has been established. On requests made by the licensees, the validity periods of licences may be extended in suitable cases on justifiable grounds. In cases where the licensees fail to implement the licences even within the extended period, action for revocation is taken.

(c) Licences under the Industries (Development and Regulation) Act, 1951, are required only for those industries which are included in the First Schedule to the Act. Industries not included in this Schedule are not required to obtain licences. In addition to this, in exercise of the powers delegated under the Act, the Government have from time to time granted exemption to certain industries, included